

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.531/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Shifting of 50 MVAR Line reactor from Rengali to Baripada end under Transmission System associated with Teesta (Stage – V) HEP in Eastern Region

Date of Hearing : 16.11.2015

Coram : Shri A.S Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : North Bihar Power Distribution Company Limited and 6 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Shashi Bhusan, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for the approval of transmission tariff for truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for shifting of 50 MVAR Line reactor from Rengali to Baripada end under Transmission System associated with Teesta (Stage –V) HEP in Eastern Region. The shifting of 50 MVAR line reactor was scheduled to be completed by 1.1.2009. The work was actually completed on 1.3.2014 and there was time over-run of around 62 months. The time over-run was due to delay in getting shutdown, failure of one unit of the reactor during test charge and transportation problems. He submitted that the delay was beyond its control and requested to condone the time over-run and allow the tariff as claimed in the petition.

2. In response to the Commission's query regarding the cost of failed reactor, the representative of the petitioner clarified that the cost of the failed reactor was borne by the contractor.

3. In response to another query regarding time over-run, the representative of the petitioner submitted that the delay in shifting was mainly on account of procurement of



one of the bushings of the reactor which got burnt. Otherwise the reactor would have been commissioned in 2010.

4. The Commission directed the petitioner to submit the following information on affidavit with a copy to respondents by 23.11.2015:-

- a) Establish that the time over-run was beyond the petitioner's control;
- b) Submit detailed list of activities along with dates with complete sequence to justify the reason for time over-run of more than 5 years; and
- c) Submit an undertaking that the actual equity infused for the works carried out is not less than 30%.

5. The Commission directed the petitioner to submit the above information within the specified date and observed that in case, the above information is not received within the specified date, the petition will be disposed as per the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

